Serial No. 04
Supplementary List,
Through Video Conferencing

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

EMG-BA No. 04-A/2020

Bilal Ahmad Dar.

...Petitioner(s)

Through: Mr Altaf Ahmad Khan, Advocate.

vs

Union Territory of JK & Ors.

...Respondent(s)

Through: Mr. B.A. Dar, Sr. AAG.

CORAM:

Hon'ble Mr. Justice Ali Mohammad Magrey, Judge

ORDER

30.04.2020

Heard learned counsel for the parties.

The petitioner shall be released on interim bail in case FIR No. 04/2020 for commission of offences under section 116, 171 of IPC and 8 of Prevention of Corruption Act subject to following conditions:-

- 1. That the petitioner shall furnish personal bond in the amount of Rs. 50,000/- to the satisfaction of the concerned Jail Superintendent;
- 2. The Jail Superintendent concerned shall ensure release of the petitioner on bail after getting him medically examined and screened by the doctors available in the Jail; and
- 3. The petitioner shall not leave territorial jurisdiction of the Court unless permitted.

Registrar (Judicial) to convey this order to the Jail Superintendent, Central Jail, Srinagar for compliance. Copy of this order be also furnished to both the counsel appearing for the parties, through e-mail.

List on 11th of May, 2020.

SRINAGAR; 30.04.2020 "Hamid" (Ali Mohammad Magrey)
Judge.

NO:-54/C-19/RJS

Dated:-30.04.2020

Copy of Hon'ble Court Order forwarded to Jail Superintendent Central Jail, Srinagar as also to their councils through email, for information and compliance.

SD/-